

**The Tripura Authentication (Orders
and other Instruments) Rules, 1972**

No. 101



Registered No. No.A-37

TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Wednesday, November, 29, 1972 A.D. Agarhayana 3,
1894 S.E.

Part I-Orders and Notifications by the Government of Tripura,
the High Court, Government of Treasury etc.

Government of Tripura
Confidential and Cabinet Department

No.F.3(15)-CAB/72 Dated, Agartala, the 22nd November, 1972.

NOTIFICATION

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution and in supersession of all previous orders and rules in this behalf the Governor of Tripura is pleased to make the following rules namely :-

1. These rules may be called the Tripura Authentication (Orders and other Instruments) Rules, 1972.
2. These rules shall be deemed to have taken effect from the 14th March, 1972.
3. Orders and other instruments made and executed in the name or by order of the Governor shall be authenticated-

Barcode
0019213



- (a) by the signature of the chief Secretary, Secretary, Additional Secretary, Joint Secretary, Director of Vigilance, Deputy Secretary, Officer on Special duty, Deputy Development Commissioner or Under Secretary to the Government of Tripura, or of an officer of the Government of Tripura specially empowered in this behalf by the Governor;
- (b) In the case order and other instruments in the Governor's Secretariat, by the Special Secretary to the Governor.

By order of the Governor,

Sd/-

V.P.SINGHAL

Chief Secretary to the
Government of Tripura.



NO. F.1(3)-CA/72
GOVERNMENT OF TRIPURA
APPOINTMENT AND SERVICES DEPARTMENT

Dated, Agartala, the 14th September, 1972.

NOTIFICATION

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution, the Governor hereby makes the following rules to amend farther the Tripura Authentication (Orders and Other Instruments) Rules, 1972, namely :-

1. (1) These rules may be called the Tripura Authentication (Orders and Other Instruments) (Second Amendment) Rules, 1972.
2. They shall come into force with immediate effect.
2. In rule 2 of the Tripura Authentication (Orders and Other Instruments) Rules, 1972, after the words "Chief Secretary" and before the words "the Secretary to the Governor" the words " or the Special Secretary to the Governor" shall be inserted.

By order of the Governor
Sd/-
(Ganga Dass)
Deputy Secretary to the Government of
Tripura.



NO.F3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated, Agartala, the 18th/September, 1992

N O T I F I C A T I O N .

In exercise of the powers conferred by clause (2) of Article 166 of the Constitution of India read with clause (a) of Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower Shri K.K.Roy, Law Officer, Cooperation Department, Government of Tripura to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with Gauhati High Court Case viz. Civil Rule No.1235/92 - Shri Dulal Chandra Das Vrs. the State of Tripura and others and his signature shall be the proper authentication of such Orders and Instruments etc.

2. This shall take immediate effect.

By order of the Governor,

Sd/-

(B. K. Sharma)

Joint Secretary,
Government of Tripura.



NO.F.3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated, Agartala, the 12th May, 1993.

N O T I F I C A T I O N

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause(a) of Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower Shri P.K.Dhar Choudhury, Development Officer, Directorate of Small Savings, Group Insurance and Institutional Finance, Government of Tripura to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with Suit NQ.349 of 1985- S. Pal & Company Vs. State of Tripura before Calcutta High Court and his signature shall be the proper authentication of such Orders and Instruments etc.

2. This notification shall be deemed to have taken effect from the 29th April, 1993.

By order of the Governor,
Sd/-
(B. K. Sharma)
Joint Secretary,
Government of Tripura.

NO.F.3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated, Agartala, the 7th September, 1993.

N O T I F I C A T I O N .

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause (a) of Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower Shri D.K. De, Joint Resident Commissioner, Government of Tripura, Tripura Bhavan, Calcutta to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with filing of a Suit in the Hon'ble Calcutta High Court against the orders passed in the Court of 5th Asstt. District Judge, Alipore, 24 Parganas, Calcutta in Money Suit No.22 of 1991-M/s. Dascon Pvt. Ltd. Vs. the State of Tripura and his signature shall be the proper authentication of such Orders and , Instruments etc.

2. This shall take immediate effect.

By order of the Governor,

Sd/-

(K. Rajeswara Rao)
Joint Secretary,
Government of Tripura.



NoF.3(15)-CAB/72(B)
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated, Agartala, the 15th January, 1994.

NOTIFICATION

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause (a) of Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower the Joint Resident Commissioner, Government of Tripura, Tripura Bhavan, Calcutta to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with the Calcutta High Court Case CR No.773 of 1992 (arising out of Appeal Case No. 659 of 1988)- Shri Santosh Kumar Biswas Vs. Shri K. Arya and others and his signature shall be the proper authentication of such Orders and Instruments etc.

2. This shall take immediate effect.

By order of the Governor,
Sd/-
15/1/94
D. K. Roy
Joint Secretary,
Government of Tripura.



TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, January 28, 1994 A.D.
Magha 8, 1915 S.E.

Part I-Orders and Notifications by the Government of Tripura,
the High Court, Government of Treasury etc.

Government of Tripura
Confidential and Cabinet Department

No F.3(15)-CAB/72(B) Dated, Agartala, the 15th January, 1994.

NOTIFICATION

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause (a) of Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower the Joint Resident Commissioner, Government of Tripura, Tripura Bhavan, Calcutta to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with the Calcutta High Court Case CR No. 773 of 1992 (arising out of Appeal Case No. 659 of 1988)- Shri Santosh Kumar Biswas Vs. Shri K. Arya and others and his signature shall be the proper authentication of such Orders and Instruments etc.

2. This *shall* take immediate effect.

By order of the Governor,
Sd/-
D. K. Roy
Joint Secretary,
Government of Tripura.



NO.F.3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

.....

Dated, Agartala, the 29th March, 1994.

NOTIFICATION.

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause(a) or Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower Shri R.C. Podder, Deputy Resident Commissioner, Tripura Bhavan, Govt. of Tripura, New Delhi to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with Criminal Miscellaneous Petition No.505 of 1994 (Application for directions etc.) in the matter of Writ Petition(Criminal)No.237 of 1989(under Article 32 of the Constitution of India)-Sheela Barse Versus Union of India and others and his signature shall be the proper authentication of such Orders and Instruments etc.

By order of the Governor,
Sd/-
D. K. Roy
Joint Secretary,
Government of Tripura.



NO. F.3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated, Agartala, 24th May, 1996

N O T I F I C A T I O N

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause(a) or Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower Shri R.K. Debbarma M.D., TRTC to sign Orders or Instruments etc. in connection with Court cases before the Hon'ble High Court of Judicature at Bombay for and on behalf of the State of Tripura and his signature shall be the proper authentication of such Orders and Instruments etc.

The order shall take effect from 22.5.96.

By order of the Governor,
Sd/-

(S. K. Roy)
Joint Secretary,
Government of Tripura.



NO.F3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated,Agartala, the 4th March,1997.

NOTIFICATION.

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause (a) of Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules,1972,the Governor of Tripura is pleased to specially empower Shri P.R.Kar,Managing Director, Tripura Road Transport Corporation to sign Order or Instruments etc. in connection with Court Case before the Hon'ble High Court at Bombay for and on behalf of the State of Tripura and his signature shall be the proper authentication of such Orders and Instruments etc.

2. This order shall take immediate effect.

By order of the Governor,

Sd/-

4.3.97

(Manish Kumar)

Joint Secretary,
Government of Tripura.



NO.F.3(15)-CAB/72
GOVERNMENT OF TRIPURA
CONFIDENTIAL AND CABINET DEPARTMENT.

Dated, Agartala, the 19th Febtuary, 1998.

NOTIFICATION

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause(a) or Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower the Director, Fire Service Organization, Tripura to sign any agreement with any firm in respect of Fire Service Organization on behalf of the State of Tripura and his signature shall be the proper authentication of such Orders and Instruments etc.

The order shall take immediate effect.

By order of the Governor,

Sd/-

19.2.1998

(Manish Kumar)

Joint Secretary,

Government of Tripura.



NO.F.3(15)-CAB/72
GOVERNMENT OF TRIPURA

GA(CONFIDENTIAL AND CABINET) DEPARTMENT.

Dated, Agartala, the
18th April, 2000.

N O T I F I C A T I O N

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause(a) of Rule 3 of the Tripura Authentication(Orders and other Instruments) Rules,1972, the Governor of Tripura is pleased to specially empower Secretary, Joint Secretary, Deputy Secretary and Under Secretary, General Administration(Political) Department to sign Orders or Instruments etc. on behalf of the Government of Tripura in the matter of attestation/authentication on the documents required to be used abroad.

This order shall take immediate effect.

By order of the Governor,
Sd/-
D.K. Dasgupta
Under Secretary,
Government of Tripura.

GOVERNMENT OF TRIPURA
CENTRAL ADMINISTRATION (CONFIDENTIAL AND CABINET)
DEPARTMENT

NO.F.3(15)-CAB/72

August, 22, 2002.

NOTIFICATION

In exercise of the powers conferred by clause(2) of Article 166 of the Constitution of India read with clause(a) or Rule 3 of the Tripura Authentication (Orders and other Instruments) Rules, 1972, the Governor of Tripura is pleased to specially empower Shri P.K.Dhar Chowdhury, TCS, Deputy Collector and Magistrate, Kailashahar to sign Orders or Instruments etc. on behalf of the Government of Tripura in connection with M.S. 54 of 1997 (Misc. Case No.76 of 1997) State of Tripura Vrs. M/S. Bindhya Agency and Others before Civil Judge(Sr. Division) Court, Court No.2, Agartala and his signature shall be the proper authentication of such Orders and Instruments etc. He is also authorized to depose.

2. This Notification shall be deemed to have been taken effect from the 20th August, 2002.

By order of the Governor,
Sd/-

22.08.02

Joint Secretary,
Government of Tripura.

